

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2018**  
**(F.No.17/08/2018/NCLAT/UR/743)**

**In the matter of:**

Khenco Cranes and Machinerics ..... Appellant

Versus

Electrosteel Steels Ltd. & Ors. .... Respondents

Appearance: Shri Kapil Gupta, Advocate for the Appellant.

**28.09.2018**

The learned Counsel appearing for the Appellant submitted that he tried to contact the Appellant, but could not contact him and that is the reason, the defect No.1 pointed out by the Office has not been removed as yet. He also submitted that under such circumstances, he wanted to withdraw his Vakalatnama.

2. Considering the submissions made on behalf of the learned Lawyer appearing for the Appellant, let the case be listed before the Hon'ble Bench under the heading for admission with defect on 03.10.2018.

(Abni Ranjan Kumar Sinha)  
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)  
Registrar